

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 103/MP/2014
With I.A.No. 22/2004**

- Subject : Petition for keeping in abeyance the ongoing trial operation of the incomplete SR Synchronization [Synchronization of SR Grid with NEW Grid over 765 kV Raichur (SR)-Sholapur (WR)-I S/C lines] till the satisfactory resolution of all concerns arising out of the trial run of the SR Synchronization and serious issues causing major grid disruption.
- Date of hearing : 12.6.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : Maharashtra State Electricity Transmission Company Limited
- Respondents : National Load Despatch Centre, New Delhi
Central Electricity Authority, New Delhi
Power Grid Corporation of India Limited, Gurgaon
Western Regional Power Committee, Mumbai
Southern Regional Power Committee, Bangalore
- Parties present : Shri K.Radhakrishnan, Senior Advocate for the petitioner
Shri M.Y.Deshmukh, Advocate for the petitioner
Shri D.K.Rokade, MSETCL
Shri Anil Kumar Meena, CTU
Shri KVS Baba, NLDC

Record of Proceedings

Learned senior counsel for the petitioner submitted that the petitioner, which is the State Transmission Utility, has filed the present petition seeking direction to keep in abeyance the ongoing trial operation of SR Grid and NEW Grid over 765 kV Raichur-Sholapur-1 S/C transmission line. Learned senior counsel further submitted as under:

- (a) 1st circuit of the Raichur-Sholapur transmission line was synchronized on 31.12.2013 and 2nd circuit is still under construction and the work is in progress. Since trial period of SR synchronization has been continuing for more than four months, the petitioner is facing difficulties which was

acknowledged by WRPC and TCC in their meeting held on 3.2.2014 and 4.2.2014.

(b) The requisite back end transmission network at Sholapur (PG) including 765 kV Wardha-Aurangabad D/C line, 765 kV Pune-Solapur (PG) D/C line to be charged on 400 kV and 765 kV Auranagabad-Solapur D/C is not complete while conducting the SR synchronization and in the absence of back end transmission network, the entire power flow on circuit-I passes through 400 kV D/C Wardha-Parli and 400 kV D/C Parli-Solapur transmission lines.

(c) In the month of March, 2014, out of 19 incidences of SPS operation designed for controlling the line flow on 400 kV Wardha (PG)-Parli (PG) D/C line, 10 times SPS operation has been on account of rise in demand or tripping of the generating unit in the SR Grid. Although, the operation of SPS is envisaged only as a matter of contingency in extreme cases, yet in the present trial of SR Synchronization, SPS operation has been very frequent and almost regular which is a serious issue.

(d) SR synchronization has not been smooth, effective and secure as it was contemplated to be. The distribution companies and generators of Maharashtra are also facing huge losses on recurring basis due to generation back down.

2. Learned senior counsel for the petitioner submitted that a copy of the petition has already been served on the respondents. Learned senior counsel requested the Commission to stay the ongoing trial operation of incomplete synchronization of SR Grid with NEW Grid over 765 kV Raichur (SR)-Sholapur (WR)-1 S/C lines till disposal of the petition.

3. The representative of NLDC submitted that there have been following advantages of the interconnection:

(a) The frequency excursions have reduced considerably and frequency variation index of 0.1 has been achieved on a regular basis.

(b) Power order number of the combined NEWS grid has increased.

(c) Before attaining full capacity of 1000 MW at Kudankulam Atomic project, number of load rejection tests were conducted due to strong inter-connection of all grids synchronously.

(d) There have been incidents involving tripping of total generating station, such as CGPL Mundra (4030 MW) and Kudankulam (1000MW) on 13.3.2014 and

10.6.2014, respectively. Even then, the grid survived due to availability of AC inter-connection between SR and NEW Grids.

4. The representative of NLDC further submitted that between 31.12.2013 to 31.3.2014, there have been 27 instances of SPS operation pertaining to 400 kV Wardha-Parli out of which 9 instances were attributable to inadequacy within the Maharashtra network. He further submitted that since 765 kV Tirora-Koradi-Akola-Aurangabad transmission line has not been fully commissioned, the power from 4 units of 660 MW of Tirora UMPP is being evacuated through 400 kV Wardha-Parli section, leading to frequent operation of SPS.

5. After hearing the learned senior counsel for the petitioner and representative of NLDC, the Commission directed to issue notices to the respondents on the main petition as well on the IA. The Commission directed the respondents to file their replies on affidavit by 18.6.2014, with an advance copy to the petitioner, who may file its rejoinder, if any, by 20.6.2014.

6. The Commission directed to list the petition on 24.6.2014 for hearing on admissibility of the petition.

7. The Commission directed CEA to depute an officer well acquainted with the facts of the case on the next date of hearing to assist the Commission.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**